

of India for the construction of Defence channel or rental basis. But for the last about three-four years, no rent has been paid to the landless allottees, and only 80 per cent of the amount is being paid to refugee allottees. This is creating great anxiety among the Poor allottees. It is, therefore, requested that the amount of rent be paid to them regularly or alternate lands should be allotted to them.

[*Translation*]

(iv) Need to start welfare schemes for women in Karol Bagh area of Delhi

SHRIMATI SUNDERWATI NAWAL PRABHAKAR (Karol Bagh) : Mr. Deputy Speaker, Sir, I would like to raise in the House a very important issue under rule 377, relating to the cause of women. My Karol Bagh constituency is predominantly a Schedule Caste area and I want that the following programmes for women should immediately be started there :

1. Programmes for imparting education to girls, women and adults.
2. Establishment of Gymnasiums for girls.
3. Employment opportunities for women on part-time basis. Skilled women should be provided with spinning wheel, sewing machines and so on.
4. Establishment of a Health and maternity Centre for women.

I would request the Minister for Women Welfare to ensure that the said suggestions are implemented at the earliest.

[*English*]

(v) Need to direct the Registrar General of India to conduct a survey of different ethnic group in Ladakh for granting Scheduled Tribes States

SHRI P. NAMGYAL (Ladakh) : The Article 342 of the Constitution of India has been made applicable to the State of Jammu and Kashmir recently by a Notifica-

tion issued by the Government of India. Application of this Article of the Constitution will now meet the long standing demand of the Ladakhis for grant of Scheduled Tribe status to them. Towards this end, the Registrar General of India is required to conduct a survey of the different ethnic groups of the region which needs to be expedited.

I, therefore, urge upon the Government of India to issue early necessary instructions to the Registrar General of India to depute his team to Ladakh without any further delay.

[*Translation*]

(vi) Need to reconsider the decision regarding closure of sub-post offices in the rural areas of U.P.

SHRI JAGDISH AWASTHI (Bilhaur) : Mr. Deputy Speaker, Sir, I want to raise the following matter under Rule 377. In some districts of Uttar Pradesh, particularly in the rural areas of Kanpur, sub post offices are being closed which will hamper mail distribution and the old employees of these post offices will face unemployment. It will spread discontent among the rural people.

Therefore, the communications Minister is requested to reconsider the case sympathetically and the post offices should not be closed so that the rural people could get their mail on time as has been the case in the past.

[*English*]

(vii) Need to abolish contract system in Chromite mines in Orissa

SHRI SARAT DEB (Kendrapara) : There are thousands of labourers working in the chromite mines in Orissa. They all belong to tribal population. They have been working on contract basis. The labour Ministry *vide* its notification issued in 1984 abolished the contract system in chromite mines. The said notification has not yet been implemented by the field officers of the Labour Ministry. These workers are being paid less than minimum wages. They are being exploited by the contractors. Old

contractors are still continuing their work under plea of stay order obtained from the Orissa High Court and the management of both private and Government owned mines are giving extension on expiry of their original contract with utter disregard to the provision of the Labour Ministry's notification. Besides, some mine-owners have been engaging fresh contractors. The Government have also not taken any steps to get the vacation order from the Orissa High Court for abolition of contract system.

I appeal to the Government and particularly the Minister to take immediate action to abolish the contract system in chromite mines in Orissa and give relief to thousands of tribal labour from exploitation by contractors.

(viii) Need to reopen Ashok Paper Mills, Darbhanga, Bihar

DR. G. S. RAJHANS (Jhanjharpur) : There is no denying the fact that there is inordinate delay in the reopening of Ashok Paper Mills, Darbhanga (Bihar). This ambitious industrial project of Mithila, North Bihar, remained closed for the last several years as a result of which several thousand skilled and unskilled workers of this economically backward region are virtually starving. They cannot get any alternative employment either in North or South Bihar.

Sometime back by the end of 1985, Industrial Development Bank of India in collaboration with the Governments of Bihar and Assam, was devising ways and means to reopen this industrial unit. This had kindled a hope in the hearts of the people of Mithila region. But nothing more has been heard on this account lately.

I, therefore, request the Government of India to take urgent steps to reopen Ashok Paper Mills, Darbhanga.

12.24 hrs.

DEMANDS FOR GRANTS (GENERAL)
1986-87—Contd.

[English]

Ministry of Water Resources—Contd.

MR. DEPUTY SPEAKER : We will go

to the next item, Item No. 9. Further Discussion and Voting on the Demand for Grant under the control of the Ministry of Water Resources. Shri Bhisma Deo Dube to continue. Please be brief.

SHRI PIYUS TIRAKY (Alipurduara) : Already, you say, 'be brief' !

MR. DEPUTY SPEAKER : Already, he has taken six minutes. That is why I said, 'Please be brief'.

[Translation]

SHRI BHISHMA DEO DUBE (Banda) : Mr. Deputy Speaker, Sir, I rise to support the Demands for Grants of the Ministry of Water Resources. Yesterday, I had expressed my opinion on the project set up by U.N.D.P. in our Bundelkhand area. In this connection, I would also like to mention that this project has been pending with the Union Government for sanction for a long time, *vide* letter No. 6.1/150/38-4-81 dated 1.12.1981 sent to the Centre. No attention is being paid to it. My request is that due attention should be paid to it so that the irrigation facilities may be made available there. Under this scheme, Foreign experts will conduct the survey and underground water will be tapped for irrigation purposes. My request is that attention should be paid to this area.

A project called Ken multipurpose project was submitted to the Water Commission in 1982. It is under dispute. It is still pending and no attention has been paid to it. My request is that the hon. Minister should look into this matter so that the dispute could be settled and adequate water and means of irrigation could be made available to the people.

Sir, I want to reiterate that my constituency. Banda is situated in the southern part of Uttar Pradesh, in fact, it can be said that it lies in between Madhya Pradesh and Uttar Pradesh, and all rivers except the Yamuna flow into this area from Madhya Pradesh, and the dams constructed over these rivers also lie in Madhya Pradesh. On account of the dispute, the situation is such that the Banda constituency is non receiving any supply of water. Several disputes of similar nature are